

[English]

National river Conservation Policy

* 270. SHRIMATI PRATIBHA DEVI SINGH PATIL:

SHRI BASUDEB ACHARIA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) Whether the Government have any proposal to formulate a National River Conservation Policy to issue guidelines for all activities in the rivers which may have an impact on riverine habitat and species;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government have decided to set up a National River Conservation Authority ; and

(e) If so, the composition and the functions thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) to (c). The two published documents of the Ministry of Environment & Forests namely ' Policy Statement for Abatement of Pollution' and the 'National Conservation Strategy and Policy on Environment and Development', *inter-alia* refer to the activities that are to be undertaken to conserve the rivers. Copies of these documents are placed in the Parliament Library.

Further, in pursuance of the above, the Central Government has approved the National River Conservation Plan for the pollution abatement of 18 rivers in their identified polluted stretches of States.

(d) Yes, sir.

(e) The composition and functions of the National River Conservation Authority (NRCA) are given in the attached statement.

STATEMENT*Composition of the National River Conservation Authority (NRCA)*

1	2
(i) Prime Minister	Chairman
(ii) Union Minister, Environment & Forests	Vice Chairman
(iii) Dy. Chairman, Planning Commission	Member

1	2
(iv) Union Minister, Water Resources	Member
(v) Union Minister, Urban Development	Member
(vi) Chief Ministers of the concerned states	Member
(vii) One Member of Parliament from each involved State	Member
(viii) Three eminent experts in the field of Environment	Members
(ix) Secretary, Environment and Forests	Member Secretary

Functions of the NRCA

(i) To lay-down, promote and approve appropriate policies and programmes (long and short term) to achieve the objectives ;

(ii) To examine and approve the priorities of the National River Conservation Plan,

(iii) To mobilise necessary financial resources;

(iv) To review the progress of implementation of approved programmes and give necessary directions to the steering Committee; and

(v) To take all such measures as may be necessary to achieve the objectives.

Requirement/Allocation of Fertilizers

* 271. SHRI HARIN PATHAK :

SHRI GABHAJI MANGAJI THAKORE :

Will the Minister of AGRICULTURE be pleased to state:

(a) the estimation requirement and allocation of various kinds of fertilizers during 1995-96, State-wise and Season-wise ;

(b) whether the present allocation of fertilizers to each State is less as compared to the last two years;

(c) If so, the reasons therefore;

(d) the steps being taken by the Government to ensure the allocation of fertilizers as per the requirement; and

(e) the amount of subsidy on fertilisers provided or proposed to be provided during the current year, State-wise?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) Statement -I indicating the State-wise assessed requirement and allocation and allotment of Urea as well as potential requirement of other fertilizers for Kharif, 1995 season is attached.

The assessment of urea and the potential requirement of other decontrolled fertilizers for Rabi, 1995-96 season will be made by end of August, 1995.

(b) to (d). Statement-II indicating the State-wise allocation of urea during Kharif, 1995 season as compared with the allocations during Kharif, 1993 and Kharif, 1994 seasons is attached. All the State excepting Kerala, Tripura, Manipur and Nagaland got higher allocation of urea during Kharif, 1995 as

compared to previous two seasons. In the case of these four States, the entire quantity of urea demanded by them for Kharif, 1995 was fully allocated.

(e) For the year 1995-96, a provision of Rs. 5900 crores has been made for payment of subsidy on fertilisers. No State-wise allocation of subsidy is made.

STATEMENT - I

Assessed requirement & allocation of urea and potential requirement of other decontrolled chemical fertilizers for Kharif, 1995 season.

('000 tonnes)

Sl. No.	State	Urea		Potential requirement				
		Assessed requirement	Allocation	DAP	MOP	SSP & ROCK PHOS	Complexes	other Low analysis nitrogenous fertilisers
1	2	3	4	5	6	7	8	9
1.	Andra Pradesh	840.00	922.85	300.00	50.00	100.0	549.00	143.70
2.	Karnataka	430.00	464.04	172.13	63.60	45.00	387.00	43.00
3.	Kerala	66.23	65.15	2.10	66.73	40.45	85.60	11.90
4	Tamil Nadu	240.00	252.34	90.00	155.00	34.00	271.00	49.00
5	Gujarat	480.0	528.00	250.00	34.00	195.00	460.00	380.00
6	Madhya Pradesh	610.00	682.89	225.00	35.00	400.00	107.00	16.00
7	Maharashtra	980.00	1068.10	175.00	100.00	275.00	497.00	51.00
8	Rajasthan	390.00	429.00	140.00	2.50	60.00	57.00	11.00
9	Goa	3.50	3.85	1.30	0.60	-	4.55	-
10	Haryana	490.00	547.00	85.00	1.00	14.00	17.50	12.00
11	Punjab	1050.00	1144.00	115.00	14.80	150.00	31.30	58.80
12	Uttar Pradesh	1840.00	2013.00	254.00	50.00	160.00	98.00	45.30
13.	Himachal Pradesh	30.00	33.00	-	0.20	1.00	1.80	15.25
14	Jammu & Kashmir	65.00	65.37	15.00	2.00	-	-	-
15	Delhi	8.00	8.80	2.00	0.05	0.05	0.20	0.90

1	2	3	4	5	6	7	8	9
16	Bihar	570.00	626.05	100.00	50.00	100.00	38.00	125.00
17	Orissa	200.00	216.96	32.00	34.33	32.00	62.00	43.90
18	West Bengal	380.00	403.94	50.00	71.00	132.20	117.00	23.00
19	Assam	30.00	32.89	6.10	8.50	12.50	-	1.00
20	Tripura	7.78	8.56	0.50	2.78	8.23	0.50	-
21	Manipur	18.50	19.64	5.80	1.00	4.76	-	-
22	Meghalaya	2.50	2.75	0.50	0.30	2.00	-	-
23	Nagaland	0.40	0.44	0.50	0.15	0.05	-	-
24	Arunachal Pradesh	0.30	0.33	0.18	0.07	0.12	0.02	-
25	Mizoram	0.45	0.50	0.35	0.27	-	-	-
26	Sikkim	1.00	1.10	0.40	0.05	-	-	-
27	Others	32.92	35.87	2.35	16.21	21.12	4.88	6.86
All India		8,766.58	9,576.42	2,025.21	760.14	1787.48	2789.35	1037.61

STATEMENT -II

*Allocation of urea during Kharif, 1995
as compared with last two Kharif seasons*

('000 tonnes)

S.No.	State	Kharif 93	Kharif 94	Kharif 95
1	2	3	4	5
1	Andhra Pradesh	836.65	907.04	922.85
2	Karnataka	372.56	421.55	464.04
3	Kerala	68.68	73.08	65.15
4	Tamil Nadu	236.53	214.50	252.34
5	Gujarat	354.64	367.82	528.00
6	Madhya Pradesh	522.50	600.82	682.89
7	Maharashtra	927.40	1008.70	1068.10
8	Rajasthan	313.50	363.00	429.00
9	Goa	3.04	3.08	3.85
10	Harayna	446.60	462.00	547.00

1	2	3	4	5
11	Punjab	887.85	878.42	1144.00
12	Uttar Pradesh	1605.80	1765.50	2013.00
13	Himachal Pradesh	18.41	20.93	33.00
14	Jammu & Kashmir	54.33	58.15	65.37
15	Delhi	8.24	8.67	8.80
16	Bihar	540.50	569.88	626.05
17	Orissa	200.74	214.89	216.96
18	West Bengal	288.48	337.77	403.94
19	Assam	23.91	25.34	32.89
20	Tripura	8.80	6.35	8.56
21	Manipur	16.46	19.80	19.64
22	Meghalaya	1.30	2.42	2.75
23	Nagaland	0.55	0.33	0.44
24	Arunachal Pradesh	0.22	0.25	0.33
25	Mizoram	0.33	0.44	0.50
26	Sikkim	1.10	1.10	1.10
All India		7775.83	8381.14	9576.42

Tree Plantation

* 272. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have undertaken a massive programme of afforestation and tree-plantation on the Railway Land;

(b) If so, the programme executed during the last three years and results achieved in terms of actual expenditure and physical achievements alongwith details of the programmes proposed during the Eight Plan Period ; and

(c) whether the Government consider plantation of fast growing species of Trees/fruit trees in a planned manner to make the programme more successful and cost effective ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) About 368 lakh saplings at a cost of about Rs. 23 crores have been planted on railway land during the last three years.

Targets for tree plantation are fixed on a year to year basis. The programme is to be continued in the remaining years of the Eight Plan to bring more areas under the afforestation subject to feasibility.

(c) Yes, Sir.

Sub-Committee on Public Distribution System

* 273. SHRI RAM KAPSE : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether a Ministerial Sub-Committee was set up on Public Distribution System to reduce the issue price of foodgrains;

(b) whether the Report of this Committee has been received;

(c) if so, the details of the recommendation given by this Committee; and